

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-516**  
CP No.-96/98/PB/2020

**IN THE MATTER OF:**

Brys Projects Pvt. Ltd.

....Applicant

**Vs.**

Reputed Real Estate Pvt. Ltd.

.....Respondent

**SECTION**

U/s 98 CA

**Order delivered on 02.12.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

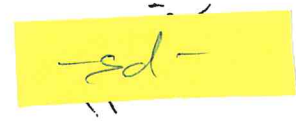
**ORDER**

We have heard Ld. Counsel for the Applicant. Proxy Counsel has appeared on behalf of the Respondent and sought adjournment in the matter since, main counsel is on his legs before another court. It is noted that in the order dated 21.10.2022 in the order sheet appears to have been in respect of some other matter and has erroneously been shown in this matter. Therefore it may be treated as null and void. List the matter on **22.12.2022**.



**(RAHUL BHATNAGAR)  
MEMBER (T)**

Amit Tiwari



**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**